

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 44/2005
CA NO.

CORAM:


SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE COMPANY: M/s. Far Pavilions Tours & Travels Pvt. Ltd. & Ors.

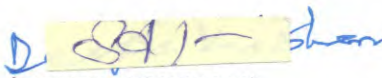
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of
the Companies Act 2013

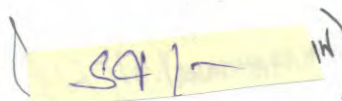
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1)	REENA CHOUDHARY,	Adm.	R-3, 9, 10	
1)	MANISHA AMBWANI SWATI SINHA	(Adv) (Adv)	For Petitioner.	M. Ambwani

ORDER

Learned Counsel for the petitioner is present and represent that the arguing Counsel in the matter is held up in the Hon'ble Supreme Court in a criminal case and hence prays for an adjournment. Learned Counsel for the petitioner further represents that the cost imposed as per order of this Tribunal dated 17.02.2017 has been paid. The , Learned Counsel for the respondent does not have any serious objection to the adjournment being granted. In the circumstances, matter is adjourned by four weeks.

List on 22.05.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
20.04.2017